

LOK SABHA DEBATES

LOK SABHA

Wednesday, July 30, 2003/Sravana 8, 1925 (Saka)

The Lok Sabha met at Eleven of the Clock
(MR. DEPUTY SPEAKER in the Chair)

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker in the Chair)

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by Members/Ministers.

...(Interruptions)

MR. DEPUTY-SPEAKER: Let the Papers be laid on the Table first.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): On behalf of Shri Arun Shourie, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7836/2003)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI KATHIRIA): I beg to lay on the Table-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7837/2003)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2001-2002.

3. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 7838/2003)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2001-2002.

6. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 7839/2003)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2001-2002.

7. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 7840/2003)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 2001-2002.

10. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 7841/2003)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2000-2001.

11. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library. See No. LT 7842/2003)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): On behalf of Shri A. Raja, I beg to lay on the Table-

1. A copy of the Medical Termination of Pregnancy Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 485 (E) in Gazette of India dated the 13th June, 2003 under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act , 1971.

(Placed in Library. See No. LT 7843/2003)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Institute of Medical Sciences, Patna, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Institute of Medical Sciences, Patna, for the year 2001-2002.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 7844/2003)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT 7845/2003)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2001-2002.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library. See No. LT 7846/2003)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library. See No. LT 7847/2003)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRI SATYA BRATA MOOKHERJEE):

I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7848/2003)

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री अशोक प्रधान) : उपाध्यक्ष महोदय, मैं भारतीय दूरसंचार विनियमक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत दूरसंचार विवाद निपटान एऔर अपील अधिकरण समूह 'ग' और समूह 'घ' पद भर्ती नियम, 2003, जो 5 जून, 2003 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 455(अ) में प्रकाशित हुये थे, की एक प्रति (हिन्दी और अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library. See No. LT 7849/2003)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 659(E) published in Gazette of India dated the 6th June, 2003 seeking to amend notification No. S.O. 1099 (E) dated the 10th November, 2000.
- (ii) S.O. 754 (E) published in Gazette of India dated the 4th July, 2003 specifying the rate of fee for services or benefits rendered in relation to the use of four laned road on National Highway No. 8A in the state of Gujarat.
- (iii) S.O. 1215 (E) published in Gazette of India dated the 20th November, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (iv) S.O. 172 (E) published in Gazette of India dated the 13th February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras – Vijayawada section) in Thiruvallur district in the State of Tamil Nadu.
- (v) S.O. 173 (E) published in Gazette of India dated the 13th February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Chennai-Vijayawada section) in Prakasam district in the state of Andhra Pradesh.
- (vi) S.O. 174 (E) published in Gazette of India dated the 13th February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras – Vijayawada section) in Thiruvallur district in the State of Tamil Nadu.
- (vii) S.O. 280 (E) published in Gazette of India dated the 12th March, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (viii) S.O. 281 (E) published in Gazette of India dated the 12th March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (ix) S.O. 282 (E) published in Gazette of India dated the 12th March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in Visakhapatnam district in the State of Andhra Pradesh.
- (x) S.O. 300 (E) published in Gazette of India dated the 17th March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in West Godavari district in the State of Andhra Pradesh.
- (xi) S.O. 301 (E) published in Gazette of India dated the 17th March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari district in the State of Andhra Pradesh.
- (xii) S.O. 400 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xiii) S.O. 401 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xiv) S.O. 402 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xv) S.O. 403 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.

- (xvi) S.O. 500 (E) published in Gazette of India dated the 6th May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah to Sikandara- Kanpur Dehat) in the State of Uttar Pradesh.
- (xvii) S.O. 505 (E) published in Gazette of India dated the 7th May, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in Kanchipuram district in the State of Tamil Nadu.
- (xviii) S.O. 457 (E) published in Gazette of India dated the 22nd April, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur –Varanasi section) in the State of Uttar Pradesh.
- (xix) S.O. 469 (E) published in Gazette of India dated the 25th April, 2003 regarding acquisition of land for building, maintenance, management and operation of Deesa-Radhanpur Section on National Highway No. 14 in Boundry Patan district in the State of Gujarat.
- (xx) S.O. 470 (E) published in Gazette of India dated the 25th April, 2003 regarding acquisition of land for building, maintenance, management and operation of Deesa-Radhanpur Section, District Border Banaskantha to Radhanpur on National Highway No. 14 and four laning of District Border Kutchh on National Highway No. 15 in the State of Gujarat.
- (xxi) S.O. 471 (E) published in Gazette of India dated the 25th April, 2003 regarding acquisition of land for building, maintenance, management and operation of Bamanbore-Samakhiali Section in District Boundry Rajkot to Samakhiali on National Highway No. 8A and Samakhiali-Radhanpur Section in Boundry Patan district on National Highway No. 15 in the State of Gujarat.
- (xxii) S.O. 478 (E) published in Gazette of India dated the 25th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in Tiruvallur district in the State of Tamil Nadu.
- (xxiii) S.O. 480 (E) published in Gazette of India dated the 28th April, 2003 regarding acquisition of land for four laning of National Highway No. 7 (Hosur-Krishnagiri Section) in Dharampuri district in the State of Tamil Nadu.
- (xxiv) S.O. 541 (E) published in Gazette of India dated the 13th May, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore district in the State of Tamil Nadu.
- (xxv) S.O. 564 (E) published in Gazette of India dated the 21st May, 2003 regarding acquisition of land for four laning of National Highway No. 2 (Delhi-Kanpur Section) in Kanpur Nagar and Kanpur Dehat district in the State of Uttar Pradesh.
- (xxvi) S.O. 565 (E) published in Gazette of India dated the 21st May, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxvii) S.O. 629 (E) published in Gazette of India dated the 29th May, 2003 regarding acquisition of land for widening of National Highway No. 8 in the National Capital Territory of Delhi.
- (xxviii) S.O. 628 (E) published in Gazette of India dated the 28th May, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam and Visakhapatnam-Bhubaneswar Section) in the State of Andhra Pradesh.
- (xxix) S.O. 637 (E) published in Gazette of India dated the 30th May, 2003 regarding acquisition of land for four laning of National Highway No. 79 in the State of Rajasthan.
- (xxx) S.O. 638 (E) published in Gazette of India dated the 30th May, 2003 regarding acquisition of land for widening of National Highway No. 5 (Chennai-Vijayawada Section)in Prakasam district in the State of Andhra Pradesh.
- (xxxi) S.O. 643 (E) published in Gazette of India dated the 2nd June, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur –Varanasi section) in the State of Uttar Pradesh.
- (xxxii) S.O. 647 (E) published in Gazette of India dated the 3rd June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xxxiii) S.O. 648 (E) published in Gazette of India dated the 3rd June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xxxiv) S.O. 670 (E) published in Gazette of India dated the 10th June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Vijayawada-Visakhapatnam Section)) in the West Godavari district in the State of Andhra Pradesh.
- (xxxv) S.O. 557 (E) published in Gazette of India dated the 19th June, 2003 regarding rate of toll fee to be

recovered from the users of four-laned National Highway No.8 (Manor-Dahisar Section) in the State of Maharashtra.

(2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii to xxiii) of (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 8A of the National Highways Act, 1956:-

(i) S.O. 716 (E) published in Gazette of India dated the 19th June, 2003 making certain amendments in the notification No.716 (E) dated the 21st August, 1998.

(ii) S.O. 717 (E) published in Gazette of India dated the 19th June, 2003 making certain amendments in the notification No.717 (E) dated the 21st August, 1998.

(Placed in Library. See No. LT 7850/2003)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SANJAY PASWAN): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh (Andhra Pradesh Pradhika Vidya Parishad), Hyderabad, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of District Primary Education Programme Andhra Pradesh (Andhra Pradesh Pradhika Vidya Parishad), Hyderabad, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7851/2003)

THE MINISTER OF SHIPPING (SHRI SHATRUGHAN SINHA): On behalf of Shri Dilipkumar Mansukhlal Gandhi, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

(i) G.S.R. No. 386(E) published in Gazette of India dated the 8th May, 2003 approving the Calcutta Port Trust Employees (Conduct) Amendment Regulations, 2003.

(ii) G.S.R. No. 393(E) published in Gazette of India dated the 12th May, 2003 approving the Mumbai Port Trust Housing Loan (Amendment) Regulations, 2003.

(iii) G.S.R. No. 547(E) published in Gazette of India dated the 15th July, 2003 approving the Visakhapatnam Port Trust (General Provident Fund) Amendment Regulations, 2003.

(iv) G.S.R. No 461(E) published in Gazette of India dated the 6th June, 2003 containing corrigendum to the Notification No. 757 (E) dated the 8th November, 2003.

(Placed in Library. See No. LT 7852/2003)

2. A copy of the Merchant Shipping (Management for the Safe Operation of Ships) Amendment Rules, 2003 (Hindi and English versions) published in

Notification No. G.S.R. 196 in Gazette of India dated the 10th May, 2003

under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(Placed in Library. See No. LT 7853/2003)
